

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO.2486/2001  
M.A. NO.2080/2001

(2)

New Delhi this the 20th day of September, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI M.P.SINGH, MEMBER (A)

1. R.K.Vadhera S/o Sh.P.L.Vadera  
R/o D-501 Sarojini Nagar  
New Delhi.  
3
2. S.P.Nagai S/o Shyam Sunder  
R/o G-2307 Netaji Nagar  
New Delhi.
3. Mrs. P.K.Khosla W/o V.M.S.Khosla  
R/o Sec.34/151 Himgiri Apt. Noida
4. Mrs.Asha Sethi W/o N.K.Sethi  
R/o 678 Parmanand Colony  
West Mukherjee Nagar  
New Delhi.
5. Mrs.Varsha Sahani W/o S.L.Sahani  
R/o 2158-A Guru Arjun Nagar  
New Delhi.
6. Mrs.Janak Chadha W/o P.N.Chadha  
R/o New 4 Storey 27 Vishal Encl.  
New Delhi.
7. Mrs. Raman Kanta W/o K.L.Wasan  
E-41 Kotla Ferozeshah  
New Delhi.
8. Mrs. S.Kashyap W/o Ashok Kashyap  
R/o A/25 Kesho Ram Park  
Bindapur  
New Delhi

... Applicants

( By Shri Deepak Verma, Advocate)

-versus-

1. The Secretary  
Dept.of Statistics  
Ministry of Planning & P.I.  
Sardar Patel Bhawan, Sansad Marg  
New Delhi.
2. The Secretary  
Dept.of Expenditure  
Ministry of Finance, North Block  
New Delhi.
3. The Executive Director/DDG  
Computer Centre  
Dept. of Statistics



-2-  
East Block 10, R.K.Puram  
New Delhi.

4. The Under Secretary  
Dept.of Statistics  
Ministry of Planning & PI  
Sardar Patel Bhawan  
Sansad Marg  
New Delhi.

... Respondents

(3)

O R D E R (ORAL)

Justice Ashok Agarwal:-

MA No.2080/2001

MA No.2080/2001 for joining together in a single  
OA is granted.

2. Applicants are working as Data Entry  
Operators (DEO) in the Computer Centre, Department of  
Statistics, Ministry of Planning and Programme  
Implementation, New Delhi. By the present OA, they  
claim benefit of the scheme contained in Office  
Memorandum of 11.9.1989 and seek pay fixation with  
effect from 1.1.1986 instead of 11.9.1989. Several  
applicants who are similarly placed as the applicants  
herein had instituted OA No.1763/1999. The aforesaid  
claim had been granted by an order passed on  
27.11.2000 at Annexure A3. The candidates who are  
junior to the applicants and who were applicants in  
the aforesaid OA have been duly granted the said  
benefit arising from the aforesaid judgement.  
Applicants have accordingly issued a notice of  
24.11.2000 and by an order passed on 12.12.2000, the  
said claim is said to be under consideration of the  
respondents. Though a period of over 8 months has

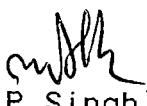


(A)

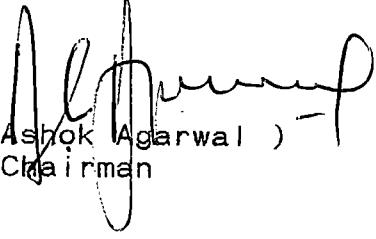
gone by, no decision thereon has so far been taken.

3. Having regard to the aforesaid facts and circumstances, we find that interest of justice will be duly met by disposing of the present OA at this stage itself even without issuance of notices with a direction to the respondents to pass suitable orders on the aforesaid notice of 24.11.2000 expeditiously and in any event within a period of three months from the date of receipt of a copy of this order. We direct accordingly.

4. Present OA is disposed of in the aforesated terms.

  
(M.P.Singh)  
Member (A)

/sns/

  
(Ashok Agarwal )  
Chairman